



IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE G. S. AHLUWALIA

ON THE 20th OF NOVEMBER, 2024

MISC. CRIMINAL CASE No. 54359 of 2019

BHUPENDRA SINGH RAGHUVANSHI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Prashant Singh Kaurav - Advocate for the applicant.

Shri Naval Kishor Gupta - Public Prosecutor for the State.

.....
ORDER

This application under Section 482 of Cr.P.C. has been filed seeking the following relief:-

"It is therefore, most humbly prayed that this Hon'ble Court may kindly be pleased to allow this petition, the order impugned passed by learned trial Court may kindly be quashed and the expunge report submitted by the prosecution in favour of petitioner may kindly be directed to be accepted by the trial Court."

At the outset, it is submitted by counsel for applicant that this application has rendered infructuous.

Accordingly, it is **dismissed as infructuous.**

(G. S. AHLUWALIA)
JUDGE